The question was put and the motion was adopted. SHRIMATI PREMACARIAPPA: Sir, I introduce the Bill.

## THE CONSTITUTION (AMENDMENT) BILL, 2004 (AMENDMENT OF ARTICLES 124,130 AND 216)

SHRIMATI PREMACARIAPPA(Karnataka): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRIMATI PREMACARIAPPA: Sir, I introduce the Bill.

## THE COMPULSORY MAINTENANCE OF AGED-PARENTS, WIFEAND DEPENDENT CHILDREN BY CITIZENS BILL, 2004

SHRIMATI PREMACARIAPPA (Karnataka): Sir, I move for leave to introduce a Bill to provide for the mandatory maintenance of aged parents, dependent wife, minor or physically challenged children by the citizens and for the payment of maintenance allowance and to debar from succession and for penal provision in case of refusal to take care and for maintenance in such cases and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted. SHRIMATI PREMACARIAPPA: Sir, I introduce the Bill. THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Shri Abu Asim Azmi. Not present. Dr. Kum Kum Rai.

## THE SCHOOLS (UNIFORMS SYSTEM AND SYLLABUS) BILL, 2004

श्रीमती कुमकुम राय (बिहार): उपसभाध्यक्ष महोदय, मैं प्रस्ताव करती हूं कि राष्ट्रीय एकीकरण हेतु आम आदमी और अमीरों के लिए आशयित विद्यालयों के बीच अंतर को समाप्त करने हेतु देश भर में विद्यालयी शिक्षा की समान पद्धति और पाठ्यक्रम और तत्संसक्त तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्रीमती कुमकुम राय: मैं विधेयक पुर:स्थापित करती हूं

THE VICE-CHAIRMAN(SHRI DINESH TRIVEDI): Shri Raj Kuma Dhoot. Not present. Shri Vidya Nivas Misra...(Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Let him introduce the Bill.

## THE CONSTITUTION (AMENDMENT) BILL, 2004 (AMENDMENT TO PREAMBLE)

SHRI ANAND SHARMA(Himachal Pradesh): Sir, I have given a notice to oppose the introduction of this Bill.

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Sir, I have your notice before me. ...(Interrutpions)

SHRI ANAND SHARMA: Sir, I have given a notice objecting to the introduction of this Bill which seeks to amend the Preamble of the Constitutions. (*Interrutpions*)

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Hon. Anand Sharma Let the motion be moved. (*Interrutpions*)

SHRI ANAND SHARMA: It cannot be. I am objecting to the introduction of the Bill.

महोदय, मुझे अनुमति दीजिए कि मैं संविधान में ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Unless the motion is moved, how would you know what the motion is. Let the motion be moved first, only then you can oppose it. ...(Interruptions)

SHRI S.S. AHLUWALIA (Jharkhand): I don't know why they are in such a hurry. ...(*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Shri Vidya Nivas Misra to move the motion.

श्री विद्या निवास मिश्र (नाम निर्देशित): मैं प्रस्ताव करता हूं कि: "भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमित दी जाए।"

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): The question is... SHRI JIBON ROY (West Bengal): No, no. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Okay, Shri Anand Sharma.

SHRI ANAND SHARMA: Mr. Vice-Chairman, Sir, I have given a notice to oppose the introduction of this Private Member's Bill which seeks to amend the Preamble of the Constitution of India and also the deletion of the word 'secular'. The Preamble of a Constitution is reflective of the spirit of the Constitution itself. It embodies what the Constitution seeks to convey, what the Constitution seeks to ensure and to guarantee the citizens. India is a multi-lingual, multi-religious society. The Preamble and the inclusion of the word 'secular' represent the composite culture of